

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 707/TT/2020

Date: 15.9.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for Madhugiri – Yelahanka 400kV D/C (Quad) Line with a small portion to be strung on multi-circuit tower of the SRSS-XII scheme with high ampacity conductor in Bengaluru area along with associated bays & equipments at Madhugiri Substation and Yelahanka GIS under "Transmission system associated with System strengthening -XIII in Southern Regional Grid".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2021:

2. Clarify/submit the following information:

- i. Soft copy of IDC statement (in .xlsx format) for the transmission asset.
- ii. Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- iii. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for all the assets.
- iv. Confirm the nature of Sub-station in all the Assets, i.e., if it is a Brownfield, Greenfield or a GIS.
- v. Liability flow statement for all the assets as per the format provided in Annexure-I.

- vi. Confirm whether additional ACE is expected beyond 2023-24.
 - vii. Confirm whether all the assets under the instant Transmission Scheme have been completed.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										
Asset-II	Party - A										
Asset-II	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.